BEFORE THE APPELLATE AUTHORITY (Under the Right to Information Act, 2005) SECURITIES AND EXCHANGE BOARD OF INDIA

Appeal No. 6550 of 2025

Babu Henry : Appellant

 V_{S}

CPIO, SEBI, Mumbai : Respondent

ORDER

- 1. The appellant had filed an application under the Right to Information Act, 2005 ("RTI Act"), which was transferred to the respondent from Central Vigilance Commission (CVC) on August 14, 2025. The respondent, by a letter dated September 09, 2025, responded to the application filed by the appellant. The appellant filed an appeal (Reg. No. SEBIH/A/E/25/00237) dated September 09, 2025. I have carefully considered the application, the response and the appeal and find that the matter can be decided based on the material available on record.
- 2. **Queries in the application** The appellant, in his application, sought the following information:
 - "With respect to the complaint 100110/2025 (Complaint Letter Date 11/03/2025, Complaint Registration Date Mar 25, 2025), kindly answer the following under RTI Act, 2005.
 - 1) According to the Section 17 of the Central Vigilance Act, SEBI is supposed to file a report regarding the complaint. And as per section 3.4.2.(e) of vigilance manual they are supposed to file it within 3 months from the date when CVC passed the complaint to SEBI. Did SEBI file a report for the complaint 100110/2025? If yes, please provide a copy of the report.
 - 2) In the above question, if SEBI did not file a report, then did CVO seek any clarification from SEBI after 3 months? If yes, please provide the copy of the letter seeking clarification. With respect to the complaint 100110/2025 (Complaint Letter Date 11/03/2025, Complaint Registration Date Mar 25, 2025), kindly answer the following under RTI Act, 2005."
- 3. **Reply of the Respondent** –The respondent, in response to queries in the application, informed that the outcome of complaint No.100110/2025 dated 11/03/2025 forwarded by CVC to CVO, SEBI for

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necessary action has been updated on CVC portal in terms of para 3.4.3 (C) of Vigilance Manual (updated

2021). The respondent also stated that the same is accessible to the appellant.

4. Ground of appeal – The appellant has filed the appeal on the ground that he was provided incomplete,

misleading or false information.

5. I have perused the application and the response provided thereto. I note that the appellant, in his

application, has sought information regarding a report pertaining to his complaint, which according to him

was mandated to be filed in accordance with Central Vigilance Act and Vigilance Manual. The respondent,

in his reply, has informed that action taken on his complaint can be viewed by the respondent on CVC

portal in terms of para 3.4.3 (c) of Vigilance Manual. On consideration, I find that the respondent has

adequately addressed the query by providing the information available with him. Accordingly, I do not find

any deficiency in the response of the respondent.

6. In view of the above observations, I find that there is no need to interfere with the decision of the

respondent. The appeal is accordingly dismissed.

Place: Mumbai

Date: October 08, 2025

RUCHI CHOJER

APPELLATE AUTHORITY UNDER THE RTI ACT

SECURITIES AND EXCHANGE BOARD OF INDIA